

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH: KOLKATA**

REGIONAL BENCH –COURT NO.2

Excise Appeal No. 76514/2016

(Arising out of Order-in-Original No.133/Commr./DGP /BNK/15-16 dated-10/03/2016 passed by the Commissioner of Central Excise, Service Tax & Customs, Durgapur)

Sri Sanjoy Kumar Singh, Director

Applicant (s)/Appellant (s)

Versus

Commr. of Central Excise, Durgapur

Respondent (s)

Appearance:

NONE for the Appellant (s)

Shri A.K. Biswas, Supdt. (A.R.) for the Respondent (s)

CORAM:

SHRI P.K. CHOUDHARY, HON'BLE JUDICIAL MEMBER

Date of Hearing/Decision :- 16.07.2019

ORDER NO: F.O. No. 75786/2019

PER SHRI P.K. CHOUDHARY

The appeal was filed in 2016 and the appellant has all along sought time for complying with the requirement of mandatory pre-deposit.

2. None appeared on behalf of the appellant.

3. No communication regarding the compliance has been received. Accordingly, the appeal is dismissed for non-compliance of the mandatory pre-deposit as required under Section 35F of the Central Excise Act, 1944.

(Dictated and pronounced in the open Court)

Sd/-

P.K. CHOUDHARY
(JUDICIAL MEMBER)

k.b/-

